IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce ..... Petitioners/Applicant
v.
Sonear Industries Ltd. & Anr. ..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 27.08.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

PRESENTS:-

For the Petitioner(s): Mr. Yatin Sachdeva for Mr. Kanwal Goyal, RP, Mr. Unnat Pandey, CS

For the Respondent(s): Mr. Ashutosh Shandilya, Adv.

ORDER

On 09.08.2018 the non-applicant has sought one week time to file reply which was granted. The period of one week expired on 16.08.2018. Further time for filing reply has been sought by stating that the reply is ready, although the same is yet to be filed.

Let the reply be filed in the registry during the course of the day and a copy thereof shall be furnished to the counsel for the applicant. However, it shall be subject to payment of Rs. 10,000/- cost.

For further consideration on 14.09.2018.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

27.08.2018
Ritu Sharma